

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

**Item No. 28
CP (IB) No. 600/Chd/Hry/2019**

**Under Section 9 of the Insolvency
& Bankruptcy Code, 2016**

In the matter of:-

Kox Med and Lab Pvt. Ltd. ...Petitioner-Operational Creditor

Vs.

Alchemist Hospitals Ltd. ...Respondent-Corporate Debtor

Present through Video Conferencing:

Mr. Jayesh Gupta, Advocate for the petitioner-operational creditor.

Mr. T.S. Khaira, Advocate for the respondent-corporate debtor.

It is stated by the learned counsel for the petitioner-operational creditor that he has filed the soft copy of the short written submissions but hard copy of the same has not been filed. Let the same be filed in the Registry within two weeks with a copy in advance to the counsel opposite. He is also directed to file his Vakalatnama within two weeks. The matter be listed on 11.01.2023 for arguments.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

December 02, 2022
YP